

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3422 of 2021

Kamruddin Ansari **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. A. K. Choudhary, Advocate
For the State : Mr. S. K. Tiwari, Spl.P.P.

02/25.03.2021 Defects as pointed out by the office are ignored.

Heard Mr. A. K. Choudhary, learned counsel for the petitioner and Mr. S. K. Tiwari, learned Spl.P.P. for the State.

The petitioner is an accused in connection with Jamtara Cyber P.S. Case No. 70 of 2020.

The petitioner was apprehended and from his possession one mobile and extra SIM card and cash of Rs. 58,500/- were recovered.

The petitioner was suspected to be involved in cyber crime. The petitioner appears to be in custody since 11.12.2020 and he does not have any criminal antecedent as stated in this application.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge – I, Jamtara, in connection with Jamtara Cyber P.S. Case No. 70 of 2020 **subject to the condition that one of the bailers should be a close relative of the petitioner.**

(Rongon Mukhopadhyay, J.)